

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/456/2019**

**DATE OF ORDER:** 07.08.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Vineet Kumar Meena S/o Shri Birdhi Chand Meena, aged about 36 years, R/o Village Kishanpura, Post Kacholiya, Tehsil Bassi Dist. Jaipur, Presently posted on the post of TGT S.St. at Kendriya Vidyalaya Nasirabad, Rajasthan (M-9166066436) Group-B.

....Applicant  
Ms. Kavita Bhati, counsel for applicant.

**VERSUS**

1. Kendriya Vidyalaya Sangathan through the Commissioner, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
2. The Assistant Commissioner (Estt.-II), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
3. Mr. R.L. Gurjar, TGT So. St., KV Moongawali under orders of transfer to KV Nasirabad, PO Nasirabad, Dist. Ajmer-305601.

....Respondents

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief: -

"In view of above submissions it is most respectfully prayed that this Original Application may kindly be allowed and the respondents may kindly be directed to quash the transfer order dated 26.07.2019 qua the applicant and respondent no. 3 in view of the provisions of the transfer guidelines.

Any other relief which this Hon'ble Tribunal deems just & proper in the case may also please be awarded in favour of the applicant."

2. At the very outset, learned counsel for the applicant stated that before filing the Original Application, the applicant moved representations dated 10.07.2019 and 27.07.2019, which have not been decided by the respondents as yet. She further stated that the applicant would be satisfied if a direction is issued to official respondents to decide his aforesaid representations within a time frame.

3. In view of the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case at the admission stage itself.

4. Accordingly, the Original Application is disposed of with a direction to Commissioner, Kendriya Vidyalaya Sangathan, New Delhi to take a decision over the applicant's pending representations dated 10.07.2019 and 27.07.2019 and pass a reasoned and speaking order in accordance with the policy guidelines. Before taking any decision over the applicant's representations, he shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one month from the date of receipt of a certified copy of this order.

5. Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**